

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

ITEM No. 07  
**(IB)-146(PB)/2020**

**IN THE MATTER OF:**

M/s. Intec Capital Ltd.

.... Applicant/petitioner

v.

M/s. R.K Press Components Pvt. Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code**

**Order delivered on 26.11.2020**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant -

**ORDER**

**IA-5013/2020**

On the corporate debtor having not yet filed reply despite several directions given, list this matter for hearing **05.01.2021** with a peremptory direction to the corporate debtor side to argue on the next date of hearing, failing which, the case will be decided by hearing the petitioner side.



**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**



**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**

26.11.2020  
Ritu Sharma